

[English]

PAPERS LAID ON THE TABLE

Notification under Cantonment Act, 1924

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Transfer of Property in Cantonments (Form of Notice and manner of giving such Notice) Rules, 1985 (Hindi and English versions) published in Notification No.S.R.O. 157 in Gazette of India dated the 20th July, 1985 under sub-section (3) of section 281 of the Cantonments Act, 1924.

[Placed in library. See No. L T 1307/85]

(Interruptions)

MR. SPEAKER : No, I am not listening.

SHRI MOHD MAHFOOJ ALI KHAN : I am going.

MR. SPEAKER : Then you can. I would like you to withdraw from the House.

SHKI MOHD. MAHFOOJ ALI KHAN : Yes, I am going.

MR. SPEAKER : Yes, go, you are welcome to do it.

(Shri Mohd. Mahfooj Ali Khan then left the House).

SHRI BRAJAMOHAN MOHANTY (Puri) : Sir, the matter regarding liberating Kashmir has been reported in the Press. There is a serious development. Pakistan has now started spending money for liberating Kashmir.

[Translation]

MR. SPEAKER : Please give a notice.

[English]

There is nothing like this.

SHRI C.P. THAKUR (Patna) : Sir, in Tripura, innocent people have been killed and the guerrillas have threatened to...

MR. SPEAKER : Nothing, I have already gone into that.

DR. KRUPASINDHU BHOI (Sambalpur) : Sir, just now, my esteemed colleague

Shri Indrajit Gupta has told that the bank people have gone on strike. Sir, just a minute. The Finance Department is spending Rs. 2 crores per month..... (Interruptions)\*\*

MR. SPEAKER : This is nothing. Not allowed.

KUMARI MAMATA BANERJEE (Jadavpur) : Sir disruptive activities are taking place...(Interruptions.)

MR. SPEAKER : Please sit down.

PAPERS LAID ON THE TABLE—Contd.

[English]

Notification under Industries (Development and Regulation) Act, 1951 ; Companies (Acceptance of Deposits) Third Amendment Rules, 1985. Report under Section 21 of the Monopolies and Restrictive Trade Practices Act, 1969.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :—

(i) S.O. 317 (e) published in Gazette of India dated the 16th May, 1985 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.

(ii) S.O. 538 (E) published in Gazette of India dated the 19th July, 1985 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, Gujarat, beyond five years.

[Placed in Library. See No. LT. 1308/85].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :-

- (i) S.O. 360 (E) published in Gazette of India dated the 25th April, 1985 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (ii) S.O. 374 (E) published in Gazette of India dated the 30th April, 1985 regarding extension of period of take over of management of (a) Messrs Swadeshi Cotton Mills, Kanpur (b) Messrs Swadeshi Cotton Mills, Pondicherry (c) Messrs Swadeshi Cotton Mills Maunath Bhanjan (d) Messrs Swadeshi Cotton Mills, Naini (e) Messrs Udaipur Cotton Mills, Udaipur and (f) Messrs Rae Bareli Textile Mills, Rae Bareli, beyond five years.
- (iii) S.O. 416 (E) published in Gazette of India dated the 24th May, 1985 regarding extension of period to take over of management of Messrs Brentfort Electric (India) Limited, Calcutta, beyond five years.
- (iv) S.O. 424 (E) published in Gazette of India dated the 29th May, 1985 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years.
- (v) S.O. 425 (E) published in Gazette of India, dated the 29th May, 1985 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
- (vi) S.O. 430(E) published in Gazette of India dated the 30th May, 1985 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (vii) S.O. 483 (E) published in Gazette of India dated the 25th June, 1985 regarding extension of period of take over of management of Messrs Shri Rama Sugars and Industries Limited, Seethanagarm,
- (viii) S.O. 485 (E) published in Gazette of India dated the 25th June, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Bobbili, beyond five years.
- (ix) S.O. 490 (E) published in Gazette of India dated the 27th June, 1985, regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.
- (x) S.O. 491 (E) published in Gazette of India dated the 27th June, 1985 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukot-tai, beyond five years.
- (xi) S.O. 492 (E) published in Gazette of India dated the 27th June, 1985 regarding extension of period of take over of management of Messrs Somasundram Super Spinning Mills, Muthanendal, beyond five years.
- (xii) S.O. 499 (E) published in Gazette of India dated the 28th June, 1985 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
- (xiii) S.O. 500 (E) published in Gazette of India dated the 28th June, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.

[Placed in library. See No. LT 130/1985]

- (3) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 482 (E) in Gazette of India dated the 5th June, 1985 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in library. See No. LT 1310/85]

- (4) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Polychem Limited, Bombay for (i) Polyvinyl Acetate (Captive) (ii) Various Formulations of Polyvinyl Alcohol and (iii) Vinyl Acetate and Styrene based Emulsions with other Monomers and the order dated the 30th March, 1985 of the Central Government together with an explanatory note under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in library. See. No. LT 1311/85]

#### ESTIMATES COMMITTEE

[English]

##### First Report

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the First Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Railways—Transportation of Perishable Commodities by Railways.

#### MATTERS UNDER RULE 377

[English]

- (i) **Need to set up proposed University for Fisheries in Kerala during the Seventh Plan period.**

SHRI T. BASHEER (Chirayinkil) : Sir, I would like to draw the attention of the House to a very genuine demand of the State of Kerala. It is learnt that the Government of India propose to set up a university for Fisheries during the 7th Plan period. Kerala has strong case for establishment of the proposed University.

Kerala is the leading producer of marine products. The State has the highest population of fishermen in the country. The State has also pioneered several new ventures such as the Shrimp hatchery at Azhikode, and the Sea Farm at Malam-

puzha. The State Government has also taken up fishermen's training on a large scale and has set up five fishermen training centres. A number of central institutes such as Central Marine Fisheries Research Institute, Central Institute of Fisheries Research Institute, Central Institute of Fisheries Technology, Integrated Fisheries Project and Exploratory fisheries project are located in Kerala.

In view of the facilities already existing the University will be able to operate successfully right from its inception in the State of Kerala, if it is established there.

In the light of the above facts, I request the Government to set up the proposed fisheries University in the State of Kerala.

- (ii) **Need to rehabilitate the people of Danapur and Nacta Diara areas of Patna Districts affected by erosion caused by the river Ganga on a piece of land belonging to the N.E. Railway.**

SHRI C.P. THAKUR (Patna) : Sir, the people of Danapur and Nacta Diara of Patna district in Bihar are facing extreme hardship due to erosion caused by the river Ganges. They are becoming homeless and without lands. They need immediate help and rehabilitation facilities by the Government. Some of the displaced persons of Nacta Diara settled on a piece of land belong to N.E. Railway in Patna district. They requested the railway authorities to let them settle at the local land. But the matter is pending since long. It is earnestly requested that the matter is settled early.

- (iii) **Need to instruct Jute Corporation of India to buy adequate supplies of fibres to build buffer stocks to safeguard the interests of jute growers.**

SHRI INDRAJIT GUPTA (Basirhat) : The Minister of Textiles and Agriculture had assured the House that the Jute Corporation of India would enter the market and start purchase of raw jute, would mop up between 25 and 33 per cent of the new crop and would give the farmers not only the minimum support price but Rs. 25/- additional per quintal.

However, according to the latest reports from Calcutta, there is a disquieting slump in the prices of raw jute. There has been a continuous drop in prices. Arrivals in the Calcutta market have been nearly 18,000